

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 08 of 2021**

**IN THE MATTER OF:**

**Kamlesh Govind Pansuriya**

**...Appellant**

**Versus**

**Bank of India & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Keith Varghese and Mohit Gupta, Advocates.**

**For Respondent: Mr. Aditya Kumar , Mr. Nipun Dave, Advocates for R-1.**

**Mr. C. George Thomas, Advocate for R-2.**

**ORDER**  
**(Virtual Mode)**

**07.05.2021** From the perusal for the Order dated 10.03.2021 it appears that the matter was directed to be listed on 23.04.2021 for admission after notice.

Due to 2<sup>nd</sup> wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26<sup>th</sup> April to 20<sup>th</sup> May, 2021, earlier the Vacation was commenced from 7<sup>th</sup> June to 30<sup>th</sup> June, 2021 by the office order dated 19.04.2021 and further all matters are rescheduled.

An urgency memo dated 06-05-2021 have been filed by the Learned Counsel for the Appellant stating that the Appeal was supposed to be listed on 23.04.2021 but due to certain exigencies the Bench was not available, so the matter was adjourned. It is further mentioned that a prospective resolution applicant (a sole Company) has placed a bid for taking over the Appellant's company recently during the lockdown.

*Cont.....*

List the Appeal 'For Admission (After Notice)' on **9<sup>th</sup> June, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

R.N./g.c./